

**CENTRAL ADMINISTRATIVE TRIBUNAL
AHMEDABAD BENCH, AHMEDABAD.**

OA No.291/2019

This the 11th day of February, 2020

Shri Jitendra Meghjibhai Dand
Son of Shri Meghjibhai Dand
Aged about 58 years

Working as Office Superintendent (TI)
Office of Jr. Telecom Officer
BSNL, Lalpur- 361170, District : Jamnagar.

Residing at 1st Floor, Block No.4, Gayatri Apartments
Patel Colony, Street No.5/1,
Jamnagar – 361 008. **Applicant.**

(By Advocate : Shri A.L.Sharma)

VERSUS

1. Union of India,
Notice to be served through
The Chairman,
Bharat Sanchar Nigam Ltd.
Bharat Sanchar Bhavan,
Janpath, New Delhi - 110 001.
2. The Chief General Manager
Telecom, Gujarat Telecom Circle,
Telecom Bhavan, 7th Floor,
C.G.Road, Ahmedabad 380 009.
3. The General Manager, Telecom District
O/o. The GMTD, Jamnagar Telecom District
4th floor, Telephone Exchange Building
K.V. Road, Jamnagar – 361 001. **Respondents**

(By Advocate : Ms. R.R.Patel)

O R D E R – ORAL

Per : Hon'ble Shri M.C.Verma, Member (J)

Learned counsel Shri Joy Mathew, appearing for respondents stated at Bar that applicant has since been transferred to SDE CSC, K.V.Road,

Jamnagar, and that prayer made in OA for quashing of order dated 09.11.2018 and seeking of direction to consider the case of applicant for transfer from Rural to Urban area of Jamnagar city, thus now does not survive and the same has become infructuous. Shri A.L.Sharma, learned counsel for applicant placed on record copy of Order No.II-81/TM/JMN City/TRF/2011/93 dated 09.12.2019 and do submits that prayer made in para 8(A) and 8(B) of the OA does not survive now but said Order dated 09.12.2019 also speaks that transfer is at cost of the applicant though as per sub-clause (c) of Clause 6 of Transfer Rules & Guiding Principles (Section-A), it could be at the cost of the company. He urged that grievance of the applicant raised in instant OA has since been redressed so he does not want to pursue this OA, want to withdraw the same reserving liberty to agitate the matter regarding transfer cost. He urged that applicant may be allowed to withdraw this OA with said liberty.

2. Considered the submission. Withdrawl of OA is allowed. Applicant, if he wishes so may agitate for transfer cost before appropriate forum in appropriate manner permissible under law.

3. With the above direction, the OA stands disposed of as withdrawn.

**(M.C.Verma)
Member (J)**